

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/412/ (IB)/2017
NAME OF THE PETITIONER(S) : SRL ADVISORS LLP
NAME OF THE RESPONDENT(S) : Nissan Motors India Pvt Ltd
~~RENAULT NISSAN AUTOMOTIVE INDIA PVT LTD~~
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Ashish Jain & Sonia
for Suresh & Suresh

Advocate for Respondent

2. Monica Chopda
Mithreyi Kasthurisangan

ADVOCATE FOR PETITIONER

ORDER

Counsel representing both the parties are present. Counsel for petitioner made his submissions in part. While submitting arguments, it has been stated that the petitioner has complied with the required provisions like filing of affidavit and bank statement as per Sec. 9(3)(b)& (c) of IB Code, 2016. He has also filed an additional type set of documents and furnished copy of the same to the other side today. Counsel for respondent submitted that he has not received the copy of the affidavit and bank statement. Counsel for petitioner is directed to furnish a copy of the same to the other side. For hearing submissions of both the sides, time extended at their request. Put up on 18.08.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy)
Member (Judicial)